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(घ) बाल श्रम (प्रतिषेध एवं विनियमन) ग्रधिनियम, 1986का भाग-। III जो बाल श्रम के नियोजित होने की स्थिति में उनकी कार्य दशाओं को विनियमित करने से संबंधित है, उन सभी झेतों में ग्रधिसूचित किया जा चुका है, जिनमें बाल श्रम निषिद्ध नहीं है।

# Implementation of National Policy on Child Labour

# 61. SHRI GURUDAS DAS GUPTA: SHRI GAYA SINGH:

Will the Minister of LABOUR be pleased to state:

(a) whether it is a fact that no commendable step has been taken to implement the National Policy on Child Labour announced way back in 1987;

(b) if so, the details thereof and reasons therefor; and

(c) what steps are proposed to be taken now for its implementation?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR (SHRI P. A. SANGMA): (a) No, Sir.

(b) Does not arise.

(c) Various steps under the action plan outlined in the National Policy on Child Labour are proposed to be continued and stepped up.

Non-utilisation of ILO Funds for elimination of child labour

# 62. SHRI B. A. PASWAN: SHRI SOM PAL:

Will the Minister of LABOUR be pleased to state:

(a) whether the attention of Government has been drawn to a news report appearing in THE ECONOMIC TIMES dated 11th June, 1993, under the heading "funds plenty but no action to end child labour"; (b) if so, what is the reaction of Central Government thereto;

(c) what are the reasons for non-utilisation of the funds provided by the International Labour Organisation for the purpose; and

(d) what are the details of such funds and what steps are being taken to utilise these funds?

#### THE MINISTER OF STATE OF THE MINISTRY OF LABOUR (SHRI P. A. -ANGMA): (A) Yes, Sir.

(b) to (d) There are certain factual The funds avail. errors in the report. able under the International Programme for Elimination of Child Labour in India fod the year ending December, which 1993 are US \$ 2.25 million, of more than 50 per cent are alreody committed for 39 different projects, under implementation in various parts of the Comcountry. The National Steering operative. mittee is in position and is The amount available is likely to be fully utilised within the time-frame of IPEC. Apart from the ten States with lesser incidence of child labour identified phase, for its elimination in the first programmes are also being taken up in other States. While it is not practicable to fix a time span for total elimination, rate of progress in this is expected to be geometrical rather than linear.

## Various <sub>C</sub>omplaints received from oversea<sub>5</sub> employees

63. SHRI RAMACHANDRAN PILLAI: Will the Minister of LABOUR be pleased to state:

(a) whether complain's have been received from workers regarding cheating, substitution of contracts, non-payment and delayed payment of wages, premature termination of contract, unsatisfactory lining and working conditions, harassment, delayed payment of death and disability compensation etc. from their overseas employers during the year 1992 and 1993: